

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.103(MAH)/2014
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)


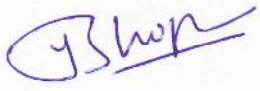

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.08.2016

NAME OF THE PARTIES: M/s. Welspun Projects Ltd.

V/s.

M/s. Bul MSK Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1)	Rahul D. Oak	Advocate for Resp. No. 2-6.	
2)	Yogesh Bhoge	Adv for 116 Jurispritus Mumbai Res. N.8	
3)	Saurabh Khambati	Adv. for the Petitioner	

Order

C.P No. 103/397-398/NCLT/MB/MAH/2014

1. Ld. Counsels of both the sides are present. At the out-set Ld. Advocate of the Respondent has stated that the directions given vide order dated 15.07.2016 have been complied with and a Reply has also been filed.
2. Ld. Advocates of both the sides have also informed that the inspection is in progress. Ld. Advocates has also mentioned that Rejoinder shall be submitted thereafter in near future.

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3. Considering the request of both the sides the matter is adjourned to 26.09.2016. This date of next hearing is duly communicated in the open Court.

sd/-

M. K. SHRAWAT
Member (Judicial)

Dated: 12th August, 2016.